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Title: Message that Rajya Sabha having no recommendation to make to Lok Sabha with regard to the Bihar Value Added Tax Bill, 2005, and agreeing without any amendment to the Right to Information Bill, 2005, as passed by Lok Sabha at its sitting held on the 11th May, 2005.

16.38 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Bihar Value Added Tax Bill, 2005, which was passed by the Lok Sabha at its sitting held on the 11th May, 2005 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12th May, 2005, agreed without any amendment to the Right to Information Bill, 2005, which was passed by the Lok Sabha at its sitting held on the 11th May, 2005[r59]."
